

to fully immunize children who are either unvaccinated or partially vaccinated. Measles-Rubella Campaign is being undertaken in select States for children from 9 months to 15 years of age with the aim of eliminating Measles by 2020.

8. Name based tracking of mothers and children till two years of age (Mother and Child Tracking System) is done to ensure complete ante-natal, intra-natal and post-natal care and complete immunization as per schedule.
9. Rashtriya Bal Swasthya Karyakram (RBSK) for health screening, early detection of birth defects, diseases, deficiencies, development delays and early intervention services has been operationalized to provide comprehensive care to all the children in the age group of 0-18 years in the community.
10. Nutrition Rehabilitation Centres (NRCs) have been set up at public health facilities to treat and manage the children with Severe Acute Malnutrition admitted with medical complications. In addition, the mothers are also imparted skills on child care and feeding practices so that the child continues to receive adequate care at home.
11. Health and nutrition education through Information, Education and Communication (IEC) and Behaviour Change Communication (BCC) to promote healthy practices and create awareness to generate demand and improve service uptake.
12. Various trainings are being conducted to build and upgrade the skills of healthcare providers in basic and comprehensive obstetric care of mother during pregnancy, delivery and essential new-born care.

Convergence of AWCs with MGNREGS

2711. DR. SASIKALA PUSHPA RAMASWAMY: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government's decision to construct Anganwadi Centres (AWCs) in convergence with Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) proved to be an impetus in Government's endeavour to construct more and more AWCs across the country including Tamil Nadu;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) and (b) For construction of Anganwadi Centre

(AWC) buildings under the Integrated Child Development Services (ICDS) Scheme (renamed as Anganwadi Services under Umbrella ICDS Scheme) in convergence with Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), joint guidelines were issued on 17.02.2016.

Details of AWC buildings sanctioned and the funds released for the above purpose are given below:—

Year	No. of AWC buildings sanctioned for construction	Funds released (₹ in lakh)
2015-16	29,941	24603.55
2016-17	81,447	101139.00

Out of 81447 units sanctioned during 2016-17, 4303 units were approved for the State of Tamil Nadu and ₹ 5163.60 lakh was released for the same. State/UT-wise details are given in the Statement (*See* below).

(c) Question does not arise.

Statement

*Number of AWC buildings approved and funds released for construction
of AWC buildings under MGNREGA during 2015-16 and 2016-17*

		(₹ in lakhs)			
Sl. No.	State	Construction of AWC buildings under MGNREGA (Unit Approved) 2015-16	Funds released	Construction of AWC buildings under MGNREGA (Unit Approved) 2016-17	Funds released 2016-17
1	2	3	4	5	6
1.	Andhra Pradesh	2628	3153.60	3928	4713.60
2.	Bihar			10335	12402.00
3.	Chhattisgarh	2000	2362.15	2000	2400.00
4.	Gujarat			431	517.20
5.	Haryana			647	776.40
6.	Himachal Pradesh			160	288.00
7.	Jammu and Kashmir			863	1553.40

1	2	3	4	5	6
8.	Jharkhand	4000	2400.00	5000	6000.00
9.	Karnataka			2844	3412.80
10.	Kerala			923	1107.60
11.	Madhya Pradesh	5000	6000.00	7000	8400.00
12.	Maharashtra	4908	2944.80	1720	2064.00
13.	Odisha	5000	3000.00	7270	8724.00
14.	Punjab			1000	1200.00
15.	Rajasthan	1385	831.00	2000	2400.00
16.	Tamil Nadu			4303	5163.60
17.	Telangana	1000	1200.00	1734	2080.80
18.	Uttarakhand			2583	4649.40
19.	Uttar Pradesh	3020	1812.00	17859	21430.80
20.	West Bengal			6782	8138.40
21.	Assam	1000	900.00	1000	1800.00
22.	Meghalaya			790	1422.00
23.	Mizoram			172	309.60
24.	Sikkim			103	185.40
TOTAL		29941	24603.55	81447	101139.00

Death penalty for rape of girls below 12 years

2712. SHRI KANAKAMEDALA RAVINDRA KUMAR: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government is facing serious opposition from social activists including Child Right Activists in its efforts to prescribe death penalty for rape of girls below the age of 12;

(b) if so, the details thereof;

(c) whether Government has received any suggestions/representations/ memoranda in this regard; and

(d) whether Government is determined to move further in this regard or going to wait and seek more suggestions?